

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 348 of 2020**

**IN THE MATTER OF:**

**Jayanta Banerjee**

**...Appellant**

**Versus**

**Shashi Agarwal, the Liquidator of  
INCAB Industries Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Rishav Banerjee, Mr. Avishek Das, Ms. Madhuja Barman and Mr. Ritoban Sarkar, Advocates.**

**For Respondents: Mr. Krishnendu Datta, Mr. Kumar Anurag Singh, Mr. Anando Mukherjee and Mr. Zain A. Khan, Advocates for R-1.**

**Mr. Rudreshwar Singh, Mr. Saurabh Jain and Mr. Gautam Singh, Advocates for CoC**

**Mr. Sanjib Kumar Mohanty, Mr. Akhilesh Shrivastava and Ms. P. S. Chandralekha, Advocates for Intervenor.**

**Mr. Kumar Shashank, Mr. Dhruv Malik and Mr. Kamendra Pratap Singh, Advocates for Tropical Ventures Company Ltd.**

**With**

**Company Appeal (AT) (Insolvency) No. 720 of 2020**

**IN THE MATTER OF:**

**Bhagwati Singh**

**...Appellant**

**Versus**

**INCAB Industries Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Sanjib Kumar Mohanty, Mr. Akhilesh Shrivastava, Ms. P. S. Chandralekha and Mr. Akash Sharma, Advocates.**

**For Respondent: Mr. Krishnendu Datta, Mr. Kumar Anurag Singh, Mr. Anando Mukherjee and Mr. Zain A. Khan, Advocates for R-1.**

**ORDER**  
**(Through Virtual Mode)**

**06.11.2020:** Pleadings are complete. Let both appeals be processed for hearing.

At this stage, Shri Kumar Shashank, Advocate seeks to file an application for intervention on behalf of 'Tropical Ventures Company Ltd.', who is already stated to have filed claim before the Liquidator. He may file the same.

Learned counsels for the parties may file short written submissions, not exceeding three pages, within two weeks.

List the appeal 'for admission (after notice)' on **15<sup>th</sup> December, 2020**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*